

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/467 (CH)2021

IA(I.B.C)/2897 (CH)2023

IA(I.B.C)/1310 (CH)2022

In

CP(IB) No. 238/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Sarthak Gupta and Dolly Gupta

...Petitioner-Financial Creditor

Versus

**MLP Developers and Promoters
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016
Rule 11 NCLT of 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 27.05.2024.

Sd/-

Court Officer